

Land Development by DDA.

3580. SHRI B. D. SINGH :
SHRI RASHEED MASOOD:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what is the acreage of land which was required to be developed by DDA in the First Master Plan, both for housing and greenland;

(b) what is the acreage of land that has been actually developed by the DDA for housing and greenland (to be shown separately) against the target;

(c) what are the reasons for not achieving the target;

(d) what is the total acreage of land which could not be developed by DDA because of its illegal occupation; and

(e) what is the number of the colonies that have been built on the land illegally occupied stating the area involved and the action taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) There is only one Master Plan for Delhi enforced from 1st September, 1962 with a twenty years perspective. This perspective is being further projected for the year 2001. The Plan as at present indicates the urbanisable limits of about 1.10 lakh acres for development, of which 47,000 acres are for residential use and 25,000 acres for recreational use. The total area which was earmarked for acquisition within the urbanisable limits was about 62,000 acres.

(b) Land acquisition on the basis of the Master Plan is being done by the Delhi Admn. and the DDA is the largest developer of land but not the only developer. Of 44,960 acres of land placed at the disposal of the DDA by

Delhi Admn., very broadly land has been utilised as follows:—

(a) Residential (General)	13,900	Ac
(b) Residential (Resettlement)	7,180	"
(c) Industrial	2,700	"
(d) (i) Commercial Institutional		
Governmental	6,050	"
(ii) Do. (Allotted directly by the Delhi Admn.)	2,420	"
(e) Recreational	7,110	"
(f) Under unauthorised use	2,290	"
(g) Vacant (to be now developed)	3,310	"
	TOTAL	44,960
		Ac

(c) Lengthy Land acquisition process is the main reason for not achieving the full target.

(d) 2,290 acres.

(e) A list of 612 unauthorised colonies had been drawn up by the DDA and MCD for regularisation in accordance with the Government policy all over Delhi. This list is, however, being scrutinised by a Technical Committee appointed by the Lt. Governor of Delhi. About 4,000 hectares of land are occupied by these unauthorised colonies, which include both private as well as illegally occupied public land.

Structural defects in DDA housing Schemes in Kalkaji, Pritampura and North Delhi

3581. SHRI JAIPAL SINGH KASHYAP :
SHRI CHHOTAY SINGH YADAV :

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Chief Engineer, DDA had in his report pointed out major structural defects in